

Central Administrative Tribunal, Principal Bench

C.P.No.260/99 in
Original Application No.1305 of 1991

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New Delhi, this the 13th day of January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Manoj Kumar Sarkar
Member,
Income-tax Appellate Tribunal,
Calcutta Bench,
225C, A.J.C. Bose Road,
Calcutta-700 020.
Residence: 164A/4/2, Lake Gardens,
Calcutta-700 045 - **Petitioner/Applicant**

(By Advocate - Shri S.K. Ray)

Versus

1. Mr. P. Mankad
Secretary to the Government of India,
Department of Finance & Revenue,
Ministry of Finance,
New Delhi
2. Shri Ravi Kant
Chairman
Central Board of Direct Taxes,
North Block, New Delhi - **Contemners/Respondents**

(By Advocate - Shri V.P. Uppal)

O R D E R (Oral)

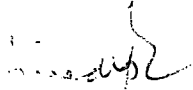
By Hon'ble Mr. S.R. Adige Vice Chairman -

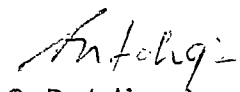
1. Heard.

2. For the reasons contained in the CAT, PB's orders dated 26.5.99 in C.P. No.31/99 arising out of O.A.No.4/92 and orders dated 8.3.99 in C.P. No. 256/98 arising out of O.A.No.454/94, and having regard to the Hon'ble Supreme Court's orders in J.S. Parihar vs. G.Duggar & Ors., J.T., 1996 (9) SC 608, this C.P. is also dismissed, without prejudice to applicant's claim to agitate his grievance regarding his non-inclusion in the panel (which gives him a fresh

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cause of action) in accordance with law, if so
advised. Notices to alleged contemnors are
discharged.


(Kuldip Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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